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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 456 of 2002

New Delhi, this the 20th day of February, 2002

Hon'ble Dr. A. Vedavalli, Member(J)

1. Shri Sri Pal & Others
S/o Sh. Bhim Singh,
B-131, Gharoli,
Dairy Farm,
Delhi-110092.
2. Shri Vijay Paswan,
S/o Mahadev Paswan,
RZ-278, Kailash Puri,
New Delhi-110045.
3. Shri Kapil Dev,
S/o Baleshwar Paswan,
RZ-278, Kailash Puri,
New Delhi-110045.
4. Shri Jagdish Prasad,
S/o Jongli Prasad,
D-340, Mandavli.

-APPLICANTS

(By Advocate: Shri George Paracken)

Versus

Director,
Directorate of Estates,
Nirman Bhawan,
New Delhi-110011.

-RESPONDENT

O R D E R (ORAL)

By Hon'ble Dr. A. Vedavalli, Member(J)

Heard Shri George Paracken, learned counsel for the applicants.

2. MA 424/2002 filed by the applicants for joining together is allowed.

3. In this OA, applicants claim to be working as casual labourers under the respondent on different dates. Learned counsel submits that the applicant nos. 1, 2 and 3 have been working as casual labourers from 23.1.1992. However, they were dis-engaged on 15.10.1992. On the directions of this Tribunal, applicant No.1 was re-engaged from 15.5.1997. Applicant Nos. 2 and 3 were

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re-engaged from 20.4.1998 and all the applicants are still working as casual labourers.

4. They are aggrieved by the action of the respondent in not granting them temporary status and other consequential benefits in terms of Casual Labourers (Grant of Temporary Status and Regularization) Scheme read with their OMs No. 490/144/97 Estt.(c) dated 29.1.1998 and no. 49014/1/98-Estt.(C) dated 1.4.1998. Applicants therefore pray for issuance of direction to the respondents to confer temporary status to the applicant no.1 from 15.5.1998 and applicant nos. 2 to 4 from 20.4.1999 in terms of aforesaid Scheme for grant of temporary status with all consequential benefits.

5. Learned counsel for the applicants also submits that the applicants have submitted a representation dated 31.5.2001 at Annexure P-II colly to the respondent. Inspite of nearly nine months, applicants have not received any reply from the respondent though they are entitled for conferment of temporary status as per the relevant Scheme.

6. On consideration of the matter, I am of the view that this OA can be disposed of at the admission stage itself. Accordingly, respondent is directed to consider the representation submitted by the applicants on merits and dispose of the same in the light of the relevant rules and instructions by passing a detailed and speaking order within one month from the date of communication of this order.

7. In case any grievance still survives thereafter, the applicants are, at liberty, to approach



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this Tribunal in fresh original proceedings, if so advised, in accordance with law. No costs.

8. Registry is directed to send a copy of the OA alongwith this order to the respondent.

A.Vedavalli 20/2/2022

(Dr. A. Vedavalli)
Member (J)

/kd/